

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 642/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.06.2017

NAME OF THE PARTIES: REI Industries Ltd.  
V/s.  
Ducon Technologies (I) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
23	Ankur R. Tripathi	i/b Karngopal S. Tripathi Adv. for Operational Creditor (KEI)	(Ankur R. Tripathi) 17/08/2017.
23		Sandeep Kumbhar Adv. for Debtor/Resp.	(Sandeep Kumbhar) 17/8/2017

**ORDER**

**T.C.P. No. 642/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. The name of the IRP to be proposed by the Petitioner/Creditor.
3. Rest of the formalities are stated to be completed.
4. No Reply or dispute so far raised from the side of the Respondent/debtor.
5. On receiving the name of the IRP the Petition shall be decided on merits.
6. Duly communicated to the Respondents. The matter is fixed for final decision on

**14<sup>th</sup> September, 2017.**

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**17.08.2017.**

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**